

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.

No.HHC/VIG/GEN/STAT/93-VI /5234
Dated: Shimla the 14th June, 2016.

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla – 171001.

To

All the District & Sessions Judges
in Himachal Pradesh.

Subject: Instructions qua expeditious disposal of cases which are more than five years old, concerning offences against Women, Children, Marginalized Sections of Society, Differently-abled persons, Senior Citizens, cases under Prevention of Corruption Act and Under Trial Prisoners.

Sir,

As you are aware, various instructions towards the expeditious disposal of cases which are more than five years old, cases concerning offences against Women, Children, Marginalized sections of society, Differently-abled persons, Senior Citizens, cases under Prevention of Corruption Act and Under Trial Prisoners have been issued from time to time, yet a considerable number of such cases is still pending in the Subordinate Courts in Himachal Pradesh.

Therefore, I have been directed to request you to monitor the pendency of these cases at your Civil & Sessions Division and ensure at the end of every quarter that the pendency of these cases is reduced as far as possible and there is equal distribution/pendency of such cases in the Courts having concurrent jurisdiction in your respective Sessions Division and submit your compliance report to this Registry regularly.

This may be treated as "**MOST URGENT**" and followed in letter and spirit

Yours faithfully,

(Arvind Malhotra)

15235-40 Registrar (Vigilance)
Dated: Shimla the 14th June, 2016.

Endst.No.HHC/VIG/GEN/STAT/93-VI

Copy forwarded for favour of information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars;

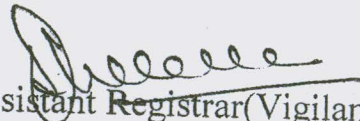
HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171001.

No. HHC/VIGENSTAT/3-VI/12334
Dated: Shimla the 14th June, 2016.

From

The Registrar (Vigilance)
High Court of Himachal Pradesh,

3. All the Secretaries/Private Secretaries to the Hon'ble Judges;
4. The Secretary/Pvt. Secretary to the Registrar General /Registrar (Vig.)/Registrar(Judicial)/Registrar(Rules)/Registrar(Admn.)/Registrar(GAD)/Registrar(Estt.) and C.P.C.
5. The Incharge, NIC, H.P.High Court, Shimla with the request to upload the aforesaid instruction on the official website.
6. Guard file.


Assistant Registrar(Vigilance)

As you are aware, various instructions towards the expeditious disposal of cases which are more than five years old, cases concerning offences against Women, Children, Marginalized sections of society, Differently-abled persons, Senior Citizens, cases under Prevention of Corruption Act and Under Trial Prisoners of Corruption Act and Under Trial Prisoners have been issued from time to time, yet a considerable number of such cases is still pending in the Subordinate Courts in Himachal Pradesh.

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Yours faithfully,


(Arvind Malhotra)

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Dated: Shimla the 14th June, 2016.
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